

Daily Status

City Sessions Court, Mumbai

In the court of : COURT 25 ADDL SESSIONS JUDGE

CNR Number : MHCC020045582020

Case Number : SPL.CASE/0100414/2020

VISHRAMBAUG POLICE STATION **versus** SUDHIR
PRAHLAD DHAVALE AND ORS.08

Date : 08-02-2022

Business

: SPP Mr. Sudeep Sadavarte a/w PP B. Vishal Goutham for NIA present. Accused No.9 on bail present. Dy.SP / IO Mr. Pradip Bhale a/w PSI Sachin Chorge for NIA present. Advocate Mr. Sathyanarayanan for accused Nos.2, 6 and 10 present. Advocate Ms. Krutika h/f Sharif Shaikh for Accused No.4 present. Advocate Mr. Barun Kumar for accused Nos.13 and 14 present. Advocate Mr. Swapnesh Salvi for accused No.7 present. Advocate Ms. Shifa Khan for accused No.12 present. SPP has filed report about the service of notice of Exh.641. O - Seen. F.R.S.R. the following order is passed below Exh.641 - O R D E R 1. Application Exh.641 is allowed. 2. The articles mentioned in Annexure -B(Except Article-2(3) which has been repeated) be returned to the investigation officer. 3. The Registrar Sessions or Muddemal Clerk is directed to open the seal of the aforesaid articles in presence of the investigation officer and the advocates for accused Nos.2, 4, 6, 9, 10 and 12 on 09/02/2022 at 11.00am. He shall note that if either of the party or the advocate remains absent the work of opening the seal be done in absence of such party. 4. After opening the seal the Registrar shall reseal the aforesaid articles and handover the same to the investigation officer in presence of advocate for accused Nos.2, 4, 6, 9, 10 and 12 in sealed condition. 5. The investigation officer shall collect the aforesaid articles in sealed condition and handover the same to the technical committee in the same condition and if the articles are returned to him, he shall submit the same before the Court immediately. Matter is adjourned to 09.02.2022 for Compliance.

Next Purpose

: COMPLIANCE

Next Hearing Date

: 09-02-2022